

**AGREEMENT BETWEEN BROADCASTING COMPANY AND AN INDIVIDUAL TO
APPEAR IN A RADIO OR TELEVISION PROGRAMME IN A NON-DRAMATIC
ROLE**

AN AGREEMENT made the day of20.... BETWEEN [name of broadcasting company] having its registered office at [address] (hereinafter called the Company) of the ONE PART AND [name of address etc.] (hereinafter called Mr.) of the OTHER PART.

WHEREBY IT IS AGREED as follows:

1. The Company hereby engages Mr. who accepts the engagement to appear or carry out the function of or deliver a lecture on the subject of in the radio or television programme or series of programmes entitled Mr. agrees punctually to attend the following:

2. As full and inclusive remuneration of all services to be rendered by Mr. in the said programmes and for any and all rights and licences in all material supplied or contributed by Mr. to the said programmes the company shall pay to Mr. and he accepts the fee of Rs by consecutive instalments commencing on

3. Mr. warrants, undertakes and agrees:
 - (1) that he is available to render his services in accordance with the terms of this agreement and has no contractual obligations to third parties preventing or limiting his appearance in the said programmes;
 - (2) that at the time of accepting this engagement he has made no contract for his appearance in a television advertisement of which full particulars have not been disclosed

to the company and will accept no such engagement until after the completion of this engagement except on condition that the transmission of the said programmes under this engagement shall have priority over the transmission of any television advertisement concerned;

(3) to observe the general directions and requirements of the producer and director of the said programmes and all rules and regulations in force at the studios or other premises where is required to render services hereunder ;

(4) that any script or other literary material or any music supplied by Mr. for the said programmes will be either original in him or be material for which he shall have obtained (at his expense) the permission of the copyright owner to use in the said programmes;

(5) to supply the Company with particulars of the permission referred to in sub-clause (4) of this clause and to indemnify the Company in respect of any costs, fees, royalties, damages or other monies payable by the Company as a result of any breach of the warranty in sub-clause (4) of this clause;

(6) not in the course of the said programmes to make any statement or by any time or gesture to convey any impression likely to offend the generally accepted standards of good taste and in particular to avoid making or repeating any defamatory statement or otherwise introducing any defamatory material;

(7) that all consents for his participation in the said programmes are hereby given and that any copyright and all other rights arising from Mr.'s contribution to the said programmes shall belong to the company absolutely so that (without prejudice to the generality of the foregoing) the company shall have the right to broadcast the said programmes by radio or television without restriction throughout the world.

4. The Company shall not be bound to make use of Mr.'s services or to broadcast his appearance or to transmit the said programmes (or any of them) without prejudice to the right of Mr. to be paid the fee provided for in clause 2 hereof.

5. The Company shall give appropriate credit or other acknowledgement respecting the participation of Mr. in the said programmes.

IN WITNESS WHEREOF etc.